

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:509

ANSWERED ON:23.11.2009

MAINTENANCE AND WELFARE OF PARENTS AND SENIOR CITIZENS ACT,2007

Khairi Shri Chandrakant Bhaurao;Patel Shri Devji;Shekhar Shri Neeraj

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether all the States/Union Territories have implemented the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 so far;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the Government has formulated any programme to sensitize children and youth towards the concerns of the senior citizens;
- (d) if so, the details thereof;
- (e) whether there is a huge gap/mismatch between the number of senior citizens and the number of old age homes for them in the country; and
- (f) if so, the steps taken by the Government to bridge the gap?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(D. NAPOLEON)

- (a) and (b) All the States and Union Territories except Uttar Pradesh, Bihar, Himachal Pradesh, Meghalaya, Manipur and Sikkim have brought the Act into force. States which have not yet brought the Act into force are being persuaded to immediately notify and implement the Act.
- (c) and (d) The Scheme for Integrated Programme for Older Persons was revised w.e.f. 01.04.2008. Under the revised scheme sensitizing programmes for children in schools and colleges is one of the projects admissible for financial assistance.
- (e) and (f) Government have already provided financial assistance to NGOs for construction of old age homes. At present, financial assistance is provided to NGOs for running and maintenance of Old Age Homes.